

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 143 of 2020

IN THE MATTER OF:

PNC Infratech Ltd.

....Appellant

Vs.

Deepak Maini & Anr.

....Respondents

Present:

For Appellant: Mr. Abhishek Garg, Advocate

For Respondents: Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for R-1/RP.

Mr. Kunal Tandon and Ms. Richa Sandilya, Advocates for R-2.

Mr. Sandeep Bajaj and Ms. Aakansha Nehra, Advocates for R-3.

ORDER
(Virtual Mode)

13.05.2021: Heard Learned Counsel for Respondent No. 3. He submits that he has filed an application for direction. However, that application has not been listed today.

It is notice that the physical copy of the application has not been filed. Learned Counsel for Respondent No. 3 is directed to file the physical copy of the same before the Registry so that the application can be registered and listed for hearing. It is further directed to provide a copy of the application to the Learned Counsels for the parties.

Learned counsel for the Appellant seeks and is permitted to file 'Rejoinder' within a week.

Parties may file 'Written Submissions' not more than three pages along with the relevant citations within two weeks.

Let the matter be fixed for 'hearing' on **01st June, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[V.P. Singh]
Member (Technical)

sa/gc

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